

Central Administrative Tribunal  
Principal Bench, New Delhi.

CP-208/96 in  
OA-869/95

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New Delhi this the 23rd day of April, 1997.

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)  
Hon'ble Sh. S.P. Biswas, Member(A)

S/Shri

1. Ram Kishan S/o Sh. Sri Chand
2. Sita Ram S/o Sh. Kalu Ram
3. Naim Singh S/o Sh. Lal Ram
4. Nehar S/o Sh. Ram Avtar
5. Murari Lal S/o Sh. Chottey Lal
6. Attar Singh S/o Sh. Ramji Lal
7. Nankoo S/o Sh. Bindra Din
8. Vinod Kumar S/o Sh. Kesho Sharan
9. Suraj Bhan S/o Sh. Prahalad Singh
10. Liloo Ram S/o Sh. Badhawa Ram
11. Ram Lubhaya S/o Sh. Khazan
12. Ram Dularey S/o Sh. Ram Swaroop
13. Mega Ram S/o Sh. Manohar Lal
14. Naresh Kumar S/o Sh. Jagbir Singh
15. Ram Dhan S/o Sh. Sh. Nagina
16. Bab Din S/o Sh. Dhanu Prasad
17. Ram Raib S/o Sh. Rameshwar
18. Khem Lal S/o Sh. Shiv Lal
19. Vaid Nath S/o Sh. Ram Swaroop

20. Om Prakash S/o Sh. Lal Ram .... Petitioners

**(All working as Group D employees in the office of Chief**  
(through Sh. Yogesh Sharma, advocate) **Health Officer, NR, New Delhi)**

versus

Sh. V.K. Aggarwal,  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

.... Respondent

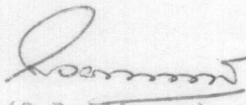
(through Sh. R.L. Dhawan, advocate)

ORDER(ORAL)

delivered by Hon'ble Dr. Jose P. Verghese, V.C.(J)

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The respondents have filed an affidavit of compliance. On perusal of it, we find that substantial compliance has already been done at the instance of the respondents. In view of this affidavit and the statement made by the learned counsel for the respondents that the payment will be made within four weeks, no further orders are required to be passed in this contempt petition. Accordingly, this contempt petition is disposed of. Notice issued to the alleged contemner is discharged.



(S.P. Biswas)  
Member(A)



(Dr. Jose P. Verghese)  
Vice-Chairman(J)

/vv/